

**CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

OA/021/427/2018

Date of Order : 26.04.2018

K. Sarala Devi,
W/o.Late V. Kumar, (Boot Maker),
Aged about 53 years,
Occ: House Wife.
EME Centre, Secunderabad,
H.No.1-10170/31, Bharathi Nagar Colony,
Temple Alwal, Secunderabad.

..... Applicant

AND

1. The Union of India rep. by its
Secretary, M/o Defence,
Sena Bhavan, New Delhi.
2. The Commandant, Head Quarters HQ-I,
EME Centre, Secunderabad.
3. The Area Accounts Officer,
(CDAController of Defence accounts),
Secunderabad.
4. The Director General, Electrical & Mechanical
Engineer (EME-Civil),
Army Head Quarters, New Delhi.

..... Respondents

Counsel for the Applicant : Mrs. S. Anuradha
Counsel for the Respondents : Mr. A. Vijaya Bhaskar Babu,
Addl. CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDL. MEMBER
THE HON'BLE MRS. MINNIE MATHEW, ADMN. MEMBER

ORAL ORDER
{ Per Hon'ble Mr.Justice R. Kantha Rao, Judl. Member }

Heard Mrs. S. Anuradha, learned counsel appearing for the Applicant.

2. Mr. M. Venkata Swamy, learned Standing Counsel represents Mr. A. Vijaya Bhaskar Babu, learned Standing Counsel who took Notice for the Respondents.

3. It is submitted by the learned counsel appearing for the Applicant that the Pay of the Applicant's husband was re-fixed along with the Pay of Applicant in OA No.143/1999 and of some others. It is said that the remaining employees were paid the arrears but the Applicant, since died after re-fixation of the Pay, was not paid any arrears. Therefore, the Applicant, who is the wife of the deceased employee, filed the present O.A. seeking a direction to the Respondents to pay her the arrears which are due to her husband.

4. In this regard, the Applicant submitted a representation dated 20.11.2016 and the same is pending with the 2nd Respondent. The O.A. is, therefore, disposed of at the stage of admission with the consent of both the learned counsel, directing the 2nd Respondent to consider and dispose of the representation submitted by the Applicant within a period of eight weeks from the date of receipt of a copy of the order. No order as to costs.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R.KANTHA RAO)
JUDL. MEMBER

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